

04.11.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of vehicle.

An application for release of vehicle bearing registration no. **DL3SCU-8304 (Scooty Activa 3G)** on superdari has been moved by the applicant Peparam.

Reply is filed by the IO. As per reply, IO has no objection if the above said vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL3SCU-8304 (Scooty Activa 3G)** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

BALWINDER
SINGH

Digitally signed
by BALWINDER
SINGH
Location: Delhi
Date: 2020.11.04
13:34:19 +0530

(Balwinder Singh)

MM (East)/KKD/Delhi/04.11.2020

04.11.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of vehicle.

An application for release of vehicle bearing registration no. **UP-16BV-5657** on superdari has been moved by the applicant Taslim.

Reply is filed by the IO. As per reply, IO has no objection if the above said vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **UP-16BV-5657** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

BALWINDER
SINGH

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.11.04
13:34:08 +0530

(Balwinder Singh)

MM (East)/KKD/Delhi/04.11.2020

04.11.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, Ld. LAC for applicant / accused through VC.

An application for the release of the accused Satish @ Azad on personal bond is moved by Ld. LAC stating that accused was granted bail vide order dated 20.10.2020 but he could not furnish surety bond due to bad family condition.

I have perused the applicant and heard the submissions.

Considering the fact that accused is running in JC since 18.09.2019 and is unable to furnish his bail bond despite bail order dated 20.10.2020 as he is unable to arrange any surety for his release, the application moved on behalf of the accused for his release on personal bond in the bail amount of Rs. 20,000/- stands allowed. However, it is clarified that personal bail bond of accused shall be accepted only subject to verification of his address. The rest of terms and condition of order dated 20.10.2020 shall remain same.

Application stands disposed off accordingly.

Copy of the order be given dasti on request.

BALWINDER
SINGH

Digitally signed
by BALWINDER
SINGH
Location: Delhi
Date: 2020.11.04
13:34:25 +0530

(Balwinder Singh)
MM (East)/KKD/Delhi/04.11.2020

04.11.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Counsel for accused through VC.

IO through VC.

IO stated that bail to the present accused in this case has already been granted vide order dated 18.7.2020.

Application is not maintainable, hence same is dismissed.

BALWINDER
SINGH

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.11.04
13:57:21 +0530

(Balwinder Singh)
MM (East)/KKD/Delhi/04.11.2020

04.11.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, Ld. LAC for applicant / accused through VC.

IO SI Sanjiv Kumar Tyagi through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Shahid

@ Ballu on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that the case property has already been recovered and investigation of the case is also complete, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.11.04
13:34:43 +0530

(Balwinder Singh)
MM (East)/KKD/Delhi/04.11.2020

04.11.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, Ld. LAC for applicant / accused through VC.

IO SI Sanjiv Kumar Tyagi through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Shahid @ Ballu on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that the case property has already been recovered and investigation of the case is also complete, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

BALWINDER
SINGH

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.11.04
13:34:31 +0530

(Balwinder Singh)
MM (East)/KKD/Delhi/04.11.2020